



2026:AHC-LKO:8901-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 77 of 2026

Jitendra

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of
Revenue Lko. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Shanker Tewari, Ajay Tiwari
Counsel for Respondent(s)	:	C.S.C., Mohan Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. Ms. Akansha Dubey, Additional C.S.C. has written instructions to inform the Court that earmarking/demarcation of '*Chakmarg*' has been done by the Naib Tehsildar and thereafter the Block Development Officer has written to the Sub-Divisional Magistrate that within 15 days job of interlocking and soil work as required will be completed.

3. The petition is ***disposed of*** in terms of the statement made by Ms. Akansha Dubey, Additional C.S.C.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 5, 2026

MVS/-